

the Scheme, some of the key features of the revised Scheme are: increased child maintenance grant from ₹ 750 to ₹ 2000 per month per child, increased financial norms for construction and maintenance of a new home for 50 children from ₹ 77.61 lakh to ₹ 129.85 lakh, increased financial support for a special unit of 10 children for children with special needs from ₹ 4.22 lakh to ₹ 10.48 lakh, flexibility in staffing pattern and enhanced cost of construction from ₹ 600 per sq. feet to ₹ 1000 per sq. feet or as per PWD norms, whichever is lower.

Statement

State/UT-wise details of complaints of sexual abuse of children in Child Care Institutions including Children Homes and Specialised Adoption Agencies, registered in NCPCR during the last three years (2012-13 to 2014-15)

Sl.No.	State/UT	Year-wise complaints received			Total No. of complaints registered	No. of persons arrested
		2012-13	2013-14	2014-15		
1.	Delhi	2	0	1	3	0
2.	Haryana	2	0	0	2	2
3.	Karnataka	1	0	0	1	0
4.	Maharashtra	0	0	2	2	2
5.	Odisha	0	0	1	1	2
6.	Tamil Nadu	2	0	0	2	0
7.	Uttar Pradesh	1	0	2	3	3
TOTAL		8	0	6	14	9

Safe City Project in Kolkata

*130. SHRI DEREK O'BRIEN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the status of the Safe City Project for the Kolkata Metropolitan Area; and
- (b) the funds allocated to the project under the Jawaharlal Nehru National Urban Renewable Mission (JnNURM), the status of release of the funds allocated?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):
 (a) Ministry of Home Affairs has informed that they have issued detailed guidelines for Safe City Projects in 2013, under which, Mega City Policing (MCP)/Safe City Plans for Kolkata was considered in the High Powered Committee (HPC) meeting in that Ministry during 2014-15. The City Police, Kolkata was advised to re-draw an

elaborate and comprehensive MCP Project/Plan for the City of Kolkata in accordance with the Safe City Guidelines for the consideration of the High Powered Committee. The proposal for MCP, Kolkata has been received by MHA in April 2015.

(b) No proposal has been received for Safe City Project in Kolkata under Jawaharlal Nehru National Urban Renewal Mission (JnNURM). Further, JnNURM has ended on 31.03.2014.

Financial autonomy to municipalities

†*131. SHRI HARIVANSH: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Ministry is considering to extend financial assistance to provide financial autonomy to the municipalities, as Indian municipalities are lagging much behind the other countries of the world in respect of access to the resources, capacity to increase revenue and financial autonomy;

(b) whether it is a fact that a major portion of the earnings of municipality is spent upon salaries, if so, the efforts being made by Government to tackle this for development works; and

(c) whether Government is ready to give share in GST, if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) Municipalities and Urban Local Bodies (ULBs) function under the laws and rules made by State Government and as such, providing financial autonomy to the municipalities is not within the purview of this Ministry. However, in order to improve the governance and financial condition of ULBs, the Ministry has been advising and encouraging States to implement the 74th Constitutional Amendment Act (CAA) in letter and spirit so that there is proper devolution of powers *vis-à-vis*, functions, functionaries and funds. Towards this, a Model Municipal Law was also brought by the Ministry in order to assist and facilitate the States. Further, emphasis has been on implementation of urban sector reforms including property tax reforms, rationalization of stamp duty, implementation of double entry accounting systems, e-governance, levy of reasonable user charges, and encouraging public private partnerships. Apart from this, the Ministry extends financial assistance for urban infrastructure, governance, reform implementation and capacity building programmes under various schemes and programmes to augment the efforts of State Governments. Further, the Government has also accepted the recommendations of 14th Finance Commission for providing ₹ 87,143.80 crores to ULBs for the period 2015-2020.

†Original notice of the question was received in Hindi.